

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 11209 of 2014

(Arising out of OIO-AHM-EXCUS-002-COMMR-038-13-14 dated 31.10.2013 passed by Commissioner of Central Excise, Ahmedabad-II)

M/s Richardson And Cruddas 1972 Ltd.

.....Appellant

Byculla Iron Works, Sir J J Road,
Post Box No. 4503,
Mumbai, Maharashtra

VERSUS

C.C.E., Ahmedabad-II

.....Respondent

Custom House... First Floor,
Old High Court Road, Navrangpura,
Ahmedabad, Gujarat-380009

APPEARANCE

None appeared for the Appellant

Shri A.K. Samota, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. RAJU

FINAL ORDER NO. 10843 /2024

DATE OF HEARING: 04.04.2024

DATE OF DECISION: 04.04.2024

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 13.12.2023, 16.01.2024, 13.02.2024, 27.02.2024, 18.03.2024 today 04.04.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant are at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Neha